Environment-related security in construction works

†495. DR. PRABHA THAKUR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government is conscious of environment related security in the cities of the country;
- (b) whether environment-related rules are being followed in the multi-storied buildings and those under-construction in Lokhandwala region of Andheri West in Mumbai; and
- (c) the details of environment-related rules in building and construction works?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) Environment Clearance for Building and Construction and Township and Area Development Projects is dealt under items 8 (a) and (b) of the schedule to the Environment Impact Assessment (EIA) Notification, 2006. These are category 'B' projects which are appraised by the State level expert appraisal committee (SEAC). Building and Construction projects having built-up area greater than or equal to 20,000 square meters (sq. mts) and less than 1,50,000 sq. mts are covered under item 8(a) of the schedule and Township and Area Development projects having area greater than or equal to 50 hectares and or built-up area greater than or equal to 1,50,000 sq. mts are covered under item 8 (b) of the schedule.

As per information provided by Government of Maharashtra, Building and Construction projects which attract EIA Notification, 2006 are being undertaken as per the provisions of the Notification.

Funding for different projects in Madhya Pradesh

†496. SHRI RAGHUNANDAN SHARMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Union Government has received a number of proposals from the State Government of Madhya Pradesh for allocation of funds for various projects during the last three years and the current year;
 - (b) if so, the details thereof;

[†]Original notice of the question was received in Hindi.